

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 18
(IB)-863(PB)/2020

IN THE MATTER OF:

ICICI Bank Ltd.	...	Applicant/Petitioner
Vs		
Essar Power M.P. Ltd.	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP).

Order delivered on 01.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Garima Bajaj, Mr. Shivansh Dwivedi, Advs. in IA-83/2022
For Respondent : Mr. Sandeep Singhi, Ms. Anushree Kapadia, for R2

ORDER

Ld. Counsel Ms. Garima Bajaj for the petitioner appeared and sought an adjournment on the ground that the main counsel Mr. Ritin Rai is not available as he was on his legs before Hon'ble High Court.

Ld. Counsel Mr. Raghav Sharma for the MP Pollution Board appeared physically.

At the request and by consent of both sides list the matter **on 02.07.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)